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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.01/KB/2016

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st December 2017, 10.30 A.M

Name of the Company	Mangalmurti Commodeal Pvt.Ltd.-Versus-Rupnarayan Vanijya Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

i. CS DEEPAK KUMAR KHAITAN, F.C.S. PETITIONER
PRACTISING COMPANY SECRETARY

Deepti Kaitan
21/12/2017

MR REETO BRO^{TO} K. MITRA
MRS DEBASRI MALLIK

~~Deepti~~ R.8.
~~Debasri~~

~~R.~~
~~Debasri~~
Mallik
21/2.

CS SONAM ANARWAL, ACS
PRACTISING COMPANY SECRETARY

R.4

SA
21/12/2017

ORDER

Ld. Counsel for the petitioner and the respondent nos. 4 and 8 is present.

NATIONAL COMPANY LAW TRIBUNAL

Petitioner has filed C.A. No. 567/KB/2017 for compliance of the orders dated 06/01/2017, 15/02/2017 and 11/11/2017. Ld. Counsel for the respondents sought leave of the Court for filing reply. Prayer is allowed. Reply may be filed within 15 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite party.

List it on 23/02/2018.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)